

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
4<sup>th</sup> Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001  
Ph: 23753942, Fax-23753923

**Petition No. 95/TT/2024**

Date: 22.04.2024

To,

Shri Mohd. Mohsin,  
Chief General Manager (Commercial),  
Power Grid Corporation of India Limited,  
Saudamini, Plot No. 2,  
Sector-29, Gurgaon-122001

**Subject: Approval under Regulation: 86 of CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2019 for determination of Transmission Tariff from DOCO to 31.03.2024 for combined assets under Reliable Communication Scheme under Central Sector for Western Region.**

Sir,

With reference to the petition mentioned above, I am directed to request you to furnish the following information under Regulation 28(10) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 7.5.2024:

- i. Submit the revised Petition for Asset-18 & Asset-19 based on its actual COD along with the Auditor's Certificate for Capital Cost and all other requisite documents.
- ii. Submit the details of works for which additional capital expenditure has been projected to be incurred in 2020-21, 2021-22, 2022-23 & 2023-24 including the works against which balance/retention payments are projected to be made.
- iii. Submit the revised tariff forms for 2019-24 period for the Asset along with linked excel.
- iv. The Petitioner has claimed time over run on account of outbreak of COVID-19 pandemic mainly and various other reasons for the different assets. In this context, submit the affected activities for each reason for delay as per Implementation Schedule substantiating the same with appropriate documents for each asset.
- v. Detail of works against which additional capital expenditure has been claimed for as per the following format:

Asset No.	Head wise /Party wise	Particulars	Year of Actual Capitalization	Outstanding Liability as on COD	Discharge (year- wise)				Reversal (year- wise)				Additional Liability Recognized				Outstanding Liability as on 31.3.2024	
					2019-24				2019-24				2024-29					
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vi. Submit the linked computation of IDC claimed along with the actual drawl in Excel format given below with all formulae for Assets in consideration:

Loan	Amount	Interest Rate	Date of Drawl	Total IDC	Interest payment date upto DOCO	Interest discharged upto DOCO	Interest payment date after DOCO	Interest discharged after DOCO

2. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-  
**(Kamal Kishor)**  
**Assistant Chief (Law)**